

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) No. 306/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2020**

Name of the Company: Labdhi International Pvt Ltd
V/s
Gorgeous Extrusion Technik Pvt Ltd

Section 9 of Insolvency and Bankruptcy Code, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

Advocate, Mr. Rohan Ved appeared on behalf of the Petitioner.

Advocate, Ms. Khyati Punjabi appeared on getting instruction from the Respondent and requesting for time to file reply.

Three weeks' time is granted to the Respondent to file reply by serving an advance copy to the other side. On receipt of copy of reply, the Petitioner is at liberty to file rebuttal, if any, by serving an advance copy to the other side.

List the matter on 26.11.2020


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 13th day of October, 2020